

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.207  
Appeal/29(AHM)2023

**Proceedings under Section 252(3) of Co. Act, 2013**

**IN THE MATTER OF:**

Department of Income Tax  
V/s  
Bansal Finstock Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/ITD	:Ms. Bhumi Gandhi, Proxy Advocate for Ms. Maithili Mehta, Advocate
For the Respondent	:Mr. Vinit Nagar, PCS for R-3 & R-4
For the RoC	:Ms. Rupa Sutar, Deputy RoC

**ORDER**  
**(Hybrid Mode)**

Neither R-2 nor R-3 and R-4 has not acted upon the order dated 09.05.2024.

Learned Deputy RoC states that today, she is in a process to file revised report.

Further, learned PCS for R-3 and R-4 also states that he is also in a process to take steps for modification of the reply as sought in the last order.

Re-list for further consideration on 08.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**